

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 259 of 99
(OA 169 of 97)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman
Hon'ble Mr. B.P.Singh, Administrative Member

GITA GHOSH

VS

UNION OF INDIA & ORS.

For the applicant : Mr.K.Chakraborty, counsel

For the respondents: Dr.S.Sinha, counsel

Heard on : 30.7.99

Order on : 30.7.99

O R D E R

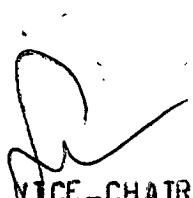
S.N.Mallick, VC

Heard both the counsel. Leave is granted to correct the cause title & the prayer part of the MA. In this MA the petitioner has prayed for restoration of the OA which was dismissed for default on 19.4.99. It is submitted by Mr.Chakraborty, 1d. counsel for the petitioner that as he missed to record the date on his diary no steps could be taken on the aforesaid date of hearing. After hearing both the counsel we allow this MA and set aside the order of dismissal for default of the OA dated 19.4.99. The OA be restored to its original file and number and be listed for hearing on 24.11.99. Reply be filed to the OA within 3 weeks before the next date and rejoinder be filed within a week thereafter. No further time will be granted. The MA therefore stands disposed of.

J.N. Singh

MEMBER (A)

in


VICE-CHAIRMAN